

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) No. 333 of 2019

IN THE MATTER OF:

Simrat Chadha

...Appellant

Versus

**Shilpi Sharanya Apparel and Home
Linen Pvt. Ltd. & ors.**

...Respondents

Present:

For Appellant:- Ms. Namitha Mathews and Mr. Pulkit Malhotra, Advocates.

**For Respondent: Mr. Nikhil Nayyak, Sr. Advocate with Mr. Pawan Bhushan,
Mr. Tushar Bhushan and Mr. Divyanshu Rai, Advocates for
R-2.**

O R D E R

02.03.2020 Learned counsel for the Appellant seeks time to file rejoinder and also submits that the service is completed to all the Respondents.

Except Respondent No.2, nobody is represented. Therefore, all other Respondents proceeded ex parte.

Learned Counsel for the Respondent No.2 submits that NCLT vide order dated 03rd January, 2020 at joint memo of the parties appointed Interim Independent Chairman. He further submits that Independent Chairman may be permitted to look after the day to day affairs of the Company.

Learned counsel for the Appellant is opposing the prayer.

Having considered the submissions of learned counsel for the Respondent No.2 and being satisfied prayer allowed.

Let the matter be fixed on **24th March,2020.**

**[Justice Mr. Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Balvinder Singh]
Member (Technical)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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